

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

SUB: DEPUTATION - District and Sessions Judges - Appointment of Sri Mohd Nizamuddin, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis for a period of one year - Relief arrangements - ORDERS - ISSUED.

- REF: 1. G.O.Ms. No.12, Minorities Welfare (Estt.II) Department, dated 23.12.2014.
2. D.O. Letter No.1621/Estt.-II/A1/2019, dated 11.06.2019 from the Secretary to the Government (FAC), Minorities Welfare Department, Hyderabad.
3. High Court's Letter Roc.No.1896/2019-B.Spl., dated 03.06.2019.
4. G.O.Rt.No.105, Minorities Welfare (Estt.II) Department, Government of Telangana, Hyderabad, dated 03.06.2019.

ORDER ROC.NO.1896/2019-B.SPL., DATED:04.07.2019

The High Court is pleased to pass the following order:

Sri Mohd Nizamuddin, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad, who has been appointed as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis for a period of one year from the date of assumption of charge, vide G.O. 4th read above, will immediately handover charge of his post to the II Additional Metropolitan Sessions Judge, Hyderabad and proceed to take up his new appointment from the Chief Judge, City Small Causes Court, Hyderabad.

The II Additional Metropolitan Sessions Judge, Hyderabad will be in full additional charge of the post of Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad, until further orders.


REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court for the State of Telangana at Hyderabad
4. The Central Project Coordinator, High Court for the State of Telangana at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)

5. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
6. The Director, Telangana State Judicial Academy, Secunderabad
7. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
8. The Metropolitan Sessions Judge, Hyderabad.
9. The Chief Judge, City Small Causes Court, Hyderabad
10. The II Additional Metropolitan Sessions Judge, Hyderabad
11. The Chairman, Telangana State Wakf Tribunal, Hyderabad
12. The Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad,
13. The Secretary to the Government, Minorities Welfare Department, Government of Telangana, D-Block, Ground Floor, Room No.118-A, Telangana Secretariat, Hyderabad
14. The Pay and Accounts Officer Hyderabad

15. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court for the State of Telangana, Hyderabad

HIGH COURT FOR THE STATE OF TELANGANA ::: HYDERABAD

ENDT. ROC. NO.1896/2019 – B.SPL.,

DATED: 04.07.2019

**"COMMUNICATING G.O. RT. NO.105, MINORITIES WELFARE
(ESTT-II) DEPARTMENT, DATED 03.07.2019", GOVERNMENT OF
TELANGANA.**


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**

To

1. Sri Mohammed Nizamuddin,
Spl. Judge for trial of Cases under SC's & ST's (POA) Act -cum-
VI Addl. Metropolitan Sessions Judge, Secunderabad.
2. The Chairman,
Telangana State Wakf Tribunal, Hyderabad

**GOVERNMENT OF TELANGANA
ABSTRACT**

Minorities Welfare Department - Appointment of Sri Mohammed Nizamuddin, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis for a period of One Year - Orders - Issued.

MINORITIES WELFARE (ESTT-II) DEPARTMENT

G.O.Rt.No.105

Dated.03.07.2019.
Read the Following:-

1. G.O.Ms.No.12, Minorities Welfare (Estt.II) Dept; Dt: 23.12.2015.
2. G.O.Rt.No.120, Min. Wel. (Estt-II) Deptt., dt.1.6.2016.
3. High Court's Proceedings Order ROC.No.469/2019-B. SPL., Dt. 13.02.2019,
4. Govt. D.O. Letter No. 1621/Estt-II/A1/2019-I, Dated. 11.06.2019.
5. From the Registrar General, , FAC Registrar (Vigilance), High Court for the State of Telangana, Hyderabad Letter. No. ROC.NO. 1896/2019-B-SOL, Dt. 03.07.2019.

ORDER:-

In the reference 1st read above, Government have issued a notification for constitution of a Wakf Tribunal for Telangana State comprising a Chairman and two Members.

2. In the reference 3rd read above, Sri M.V. Ramesh, Chief Judge, City Civil Cause Court, Hyderabad has been posted in place of Sri S. Goverdhan Reddy, Chairman, (FAC) TSWT, Hyderabad.

3. In the reference 4th read above, Government have requested the High Court of Telangana to give consent for the extension of the term of Sri M.V. Ramesh, Chief Judge, City Civil Cause Court, Hyderabad as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis for a further period of 2 years or the name of other Judicial Member may be suggested for appointment as the Chairman, Telangana State Wakf Tribunal, as the terms of existing Chairman is going to expire on 15.06.2019.

4. In the reference 5th read above, the Hon'ble High Court have recommended, the name of Sri Mohammed Nizamuddin, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad for appointment as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis.

5. Government after careful examination of the matter hereby decide to appoint Sri Mohammed Nizamuddin, Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-VI Addl. Metropolitan Sessions Judge, Secunderabad as Chairman, Telangana State Wakf Tribunal, Hyderabad on deputation basis for a period of One Year.

6. The Hon'ble Chairman, Telangana State Wakf Tribunal, Hyderabad is requested to intimate the date of assumption of the charge to the Government and Registrar (Judicial), High Court of Telangana, Hyderabad.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**BENHUR MAHESH DUTT EKKA,
SECRETARY TO GOVERNMENT**

To

The Officers concerned.

The Secretary, Law Department

The Registrar (Judicial), Hon'ble High Court for the State of Telangana, Hyderabad.

The Registrar General, Registrar General, , FAC Registrar (Vigilance),

High Court for the State of Telangana, Hyderabad

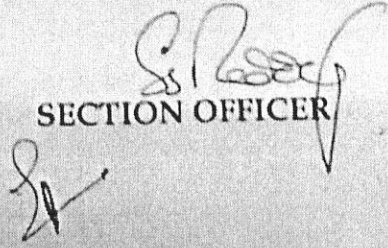
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Copy to:-

The Director, Minorities Welfare, Hyderabad.
The P.S. to Special Secretary to Chief Minister (BR)
The P.S. to Minister (Home).
The PS to Hon'ble Minister (Welfare)
The P.A to the Advisor, M.W Dept., Telangana State.
The PS to Chief Secretary.
All Departments in Secretariat.
All H. O.Ds under the control of M.W. Dept.,
The P.S to All Ministers
The General Administration (Services) Department.
The P.S to the Secy. to Govt., M.W Dept,
The Min. Wel. (OP&BUD) / (Estt-I) Sections.
C.No.2325/Estt-II/A1/2019.
Sc/Sf

//FORWARDED BY ORDER//


SECTION OFFICER

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